

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 196 OF 2018 &
IA NO. 515 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swagatika Sahoo
Ms. Aradhna Tandon
Ms. Surabhi Pandey

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Ms. Sumana Naganand
for Mr. Balaji Srinivasan for R-2,4 & 6

Mr. G.S. Kannur
Mr. Nithin Sarvanan
Ms. Arunima Singh
Ms. Priyadarshini for R-5

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the first Respondent submitted that, he does not propose to file any reply on behalf of the first Respondent in this matter.

The learned counsel appearing for the fifth Respondent prays for one week time to file her reply in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 5, as stated supra, are placed on record.

The learned counsel appearing for the fifth Respondent is permitted to file her reply in this matter by 22.11.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, rejoinder, if any, may be filed by the Appellant within two days from the date of filing of reply by the fifth Respondent.

List the matter along with Appeal Nos. 42 of 2018, 78 of 2018 and batch on **06.12.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

The Interim Order granted earlier will continue until further Orders.

(S. D. Dubey)
Technical Member

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(Justice N. K. Patil)
Judicial Member